

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(28)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/291/ (IB)/2017  
NAME OF THE PETITIONER(S) : BHARATHI AIRTEL LTD  
NAME OF THE RESPONDENT(S) : GEMINI COMMUNICATIONS  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1.	Anupama Kumar for M/s Parthasarathy	Counsel for Petitioner	<i>Anupama Kumar</i>
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2.	Rahul Tani Counsel for Respondent		<i>Rahul Tani</i>
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**ORDER**

Counsel for the Petitioner present. Counsel for the Respondent is also present. As seen from the record, the direction for compliance with Section 9(3) (b) and (c) of the I&B Code, 2016 was given to the Petitioner on 7.6.2017. However, compliance with Section 9 (3) (b) was made by filing Affidavit but there is no compliance with Section 9 (3) (c) of the Code. The none compliance of the said provision\$ on or before 15.7.2017, abates the Petition, the same is dismissed with liberty to the Petitioner to file fresh, if so advised.

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*S. Vijayaraghavan*  
(S. Vijayaraghavan)  
Member (Technical)  
PAM

*sd/-*  
(Ch. Md. Sharief Tariq)  
Member (Judicial)